

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 89/TT/2020**

Dated: 30.6.2021

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff blocks, (ii) truing up of transmission tariff of 2014-19 period and (iii) determination of transmission tariff of 2019-24 tariff block for 400 kV D/C Ramagundam- Bhadravati (Chandrapur) Transmission System in Southern and Western Regions.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with advance copy of the same to the respondents/ beneficiaries, latest by 14.7.2020:

- a. Confirmation that there is no de-capitalization of the instant assets and all assets are in use.
- b. Submit excel linked format of computation of revision of tariff of 2001-04, 2004-09 and 2009-14 tariff periods.
- c. With regard to additional capitalization in 2014-19 period, clarify and submit the following information:
  - i. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
  - ii. Details in the following format with regard to additional capitalization

claimed during 2014-19 period:

Asset No.	Head wise /Party wise	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)		Reversal (year-wise)		Additional Liability Recognized		Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 period	2014-19 Period	2014-19 Period			
							-		-		-

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,  
Sd/  
**(Rajendra Kumar Tewari)**  
Bench Officer